

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2413

TO BE ANSWERED ON WEDNESDAY, THE 1ST August, 2018

Removal of Justice of Allahabad High Court

2413. DR. SHASHI THAROOR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received a letter from the Chief Justice of India, on the need to remove Justice Narayan Shukla of Allahabad High Court, based on the findings of the in-house committee which indicted him of gross misconduct and if so, the details thereof;
- (b) whether the Government has taken any steps to facilitate the removal of the said judge; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWERR

**MINISTER OF STATE FOR LAW AND JUSTICE & CORPORATE AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (c): Yes, Madam. A communication has been received from the Chief Justice of India. Also a representation has been received from Shri Justice S.N. Shukla of Allahabad High Court.